

ORDER DATED 11.02.2009

Heard Shri P.K.Mohapatra, learned counsel for the applicant and Shri S.B.Jena, learned A.S.C. (on whom a copy of the O.A. has been served) appearing for the Respondents.

Shri Mohapatra submitted that the applicant has been suffering financially because of non sanction of leave in two spells, i.e., from 10.4.2007 to 31.4.2007 and 2.7.2007 to 24.8.2007. Shri Mohapatra further submitted that certain documents which applicant was required to furnish ^{for} the purpose of sanction of leave, have already been furnished, but despite that, leave has not been sanctioned and in effect, the applicant is not receiving his increments due to him as well as the consequential financial benefits. In this regard, it is stated that the applicant has submitted a representation dated 22.9.2008 (Annexure-A/6) to Accountant General (A&E), Orissa, Bhubaneswar (Respondent No.1), which is still pending. Shri Mohapatra submitted that he would be satisfied if the Respondent No.1 is directed to consider and dispose of the representation as aforesaid within a stipulated period.

Having considered the submissions made by the learned counsel of both sides, it is directed that Respondent No.1 shall consider the representation at Annexure-A/6 and pass a reasoned

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and speaking order within a period of 60(sixty) days of the date of receipt of copy of this order.

With the above direction, this O.A. is disposed of at the admission stage itself. No costs.

Send a copy of this order along with a copy of the O.A. to Respondent No.1 and copies of this order be made over to the learned counsel for the parties.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER